

m)

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/6/2016  
NAME OF THE PETITIONER(S) : MARG LIMITED  
NAME OF THE RESPONDENT(S) : KARAIKAL PORT PVT LTD  
UNDER SECTION : 241

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

VIJAYA PRASHANTH S.  
R. SHANKARANARAYANAN

counsel for Petitioner

S. Indumathi Ravi

Counsel for 8th Respondent

Rajendran Raghavan

counsel for 6th & 7th Respondents  
Gandhi Bann

SHIONA MALUE  
SAMEER PANDIT  
ASIE DASIA

Counsel for R2 to R5  
(Undertake to file  
Verdicts)

## ORDER

Counsel for petitioner present. Counsel for R1, R2 & R3 and counsel for R6 & R8 are present. No representation on behalf of R4, R5 & R7. Counsel for the petitioner has argued the matter for admission of CP 6/2017. The petitioner seems to have satisfied the requirements of Sec 244 of the Companies Act, 2013. Therefore, the petition is admitted. Counsel for petitioner is directed to serve R4, R5 & R7 by way of private notice and file proof of sending and effecting the service thereon by way of an affidavit. The Registry is also directed to issue notice to R4, R5 & R7. Counsel for the petitioner has referred to the interim prayers contained in sub para b, c & d of Para IX of the petition. Counsels appearing for the respondents sought time for filing interim counter in relation to the interim reliefs prayed for by the petitioner. Time enlarged at request. Counsel for respondents are directed to file interim counter by serving a copy of the same to the other side and the matter is posted for arguments in relation to the interim prayers. Put up on 28.02.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)